RBI/2012-13/193 DPSS, CO. AD. No. 426/02.27.005/2012-13

September 6, 2012

Chief Executive Officers of All the Payment System Operators Authorised under the PSS Act, 2007

Dear Sir

Anti- Money Laundering (AML) / Combating of Financing of Terrorism (CFT) - Standards

Please refer to our <u>circular DPSS.CO.AD.No.1877 /02.27.005/2011-12 dated April 11, 2012</u> on risk arising from the deficiencies in AML/CFT regime of certain jurisdictions.

2. Financial Action Task Force (FATF) has updated its Statement on the subject and document 'Improving Global AML/CFT Compliance on-going processes' on June 22, 2012 (copy enclosed). The statement / document can be accessed from the following URL also:

http://www.fatf-gafi.org/documents/repository/fatfpublicstatement-22june2012.html and http://www.fatf-gafi.org/topics/high-riskandnon-cooperativejurisdictions/documents/improvingglobalamlcftcomplianceon-goingprocess-22june2012.html

- 3. All the Payment System Operators authorised under the Payment and Settlement Systems Act, 2007 are accordingly advised to consider the information contained in the enclosed Statement.
- 4. This, however, does not preclude Payment System Operators from legitimate trade and business transactions with these countries and jurisdictions.
- 5. Nodal Officer/Principal Officer may please acknowledge receipt of this circular.

Yours faithfully

(K C Anand) Deputy General Manager

Encl: As above